

**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL  
NEW DELHI**

**DATED 24<sup>TH</sup> JANUARY, 2006**

**PETITION No.91(C) OF 2005**

Sumit Cable Network  
Vs.

... Petitioner

Set Discovery Private Limited

... Respondent

**BEFORE:**

**HON'BLE MR. JUSTICE N. SANTOSH HEGDE,  
CHAIRPERSON**

**MR. VINOD VAISH, MEMBER**

**LT.GEN.D.P.SEHGAL(RETD.),MEMBER**

For Petitioner : Mr.Navin Chawla, Advocate

For respondent : Mr.A.N.Haksar,Senior Advocate with  
Mr.Aditya Narain,Advocate

**ORDER**

Learned counsel for the parties submit that the dispute between the parties have been settled outside the Tribunal. One of the settlements is that the petitioner will pay a sum of Rs.36,000/- only per month exclusive of taxes for bouquet-1 and bouquet-2. We record this statement and dispose of this petition as having become infructuous.

.....J  
**(N.Santosh Hegde)**  
**Chairperson**

.....  
**(Vinod Vaish)**  
**Member**

.....  
**(D.P.Sehgal)**  
**Member**